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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

R.A. No.105 OF 2005
IN
O.A. No.2338 OF 2004

New Delhi, this the 24th day of May, 2005

HON'BLE SHRI M.K. MISRA, MEMBER (A)

Shri Lakhminder Singh Brar
Son of Shri G.S. Brar,
R/oE-2, PS Kalkajim
New Delhi.

....Applicant

(By Advocate : Ms. Jasvinder Kaur)

Versus

1. Union of India
Ministry of Home Affairs, Through
Secretary (Home),
North Block, New Delhi.
2. Joint Secretary (UT),
Ministry of Home Affairs,
North Block, New Delhi.

....Respondents.

ORDER (BY CIRCULATION)

This Review Application (RA 105/2005) has been filed by the applicant for review of the order dated 15.4.2005 passed in O.A. No.2338/2004.

2. I have carefully gone through the Review Application but do not find that there is any error apparent on the face of the record in the order dated 15.4.2005. The Review Applicant is only trying to reargue the case as if it is an appeal, which is not permitted under the law. If the applicant is aggrieved by the order of the Tribunal, the remedy lies elsewhere. The Apex Court in the case of Union of India Vs. Tarit Ranjan Das, 2004 (1) SCSLJ 47, held that the scope of review is very limited under Section 22 (3) (f) of the Administrative Tribunals Act, 1985 and it is not

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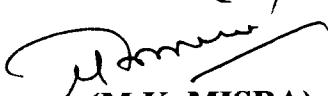
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permissible for the forum, hearing the review application, to act as an appellate authority in respect of the original order by a fresh rehearing of the matter to facilitate the change of opinion on merits.

3. The applicant has stated that his designation has been mentioned as Sub-Inspector of ACP. Since this is a typographical error, therefore, the word mentioned in first para of the judgment 'sub-Inspector' may be read as 'ACP'.

4. As I am satisfied that there is no error apparent on the face of the record in the order dated 15.4.2005, RA No.105/2005 is rejected by circulation in view of the provisions of Order 47 Rule 1 CPC read with Section 22 (3) (f) of the Administrative Tribunals Act, 1985.

5. In view of para 3, necessary correction may be carried out by the Registry and a corrected copy of the order dated 15.4.2005 be sent to both the parties.



(M.K. MISRA)
MEMBER (A)

/ravi/